

COURT - I

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

Appeal No. 81 of 2012

Dated: 10<sup>th</sup> July, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

**M/s. Enercon (I) Infrastructure (P) Ltd. ....Appellant (s)**

**Versus**

**Rajasthan Electricity Regulatory Commission  
& Ors. .... Respondent (s)**

**Counsel for the Appellant (s): Mr. Anand K. Ganesan  
Counsel for the Respondent(s): Mr. C.K. Rai for R.1**

**ORDER**

Mr. C.K. Rai, the learned counsel undertakes to file Vakalatnama on behalf of the Commission and seeks some time to file the reply. Accordingly, he is directed to file the same after serving copy on the other side.

Post the matter on **09.08.2012.**

**( Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

Ts/Vs